

(V)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No. 2000 in O.A.No.799/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 10th day of October, 2000

Shri Om Prakash Saini  
s/o Shri Atma Ram  
retired C.W.S.  
Northern Railway  
Delhi  
r/o House No.A-2  
Panjab Bhawan  
Copernicus Marg  
New Delhi. .... Petitioner

(By Shri S.K.Sawhney, Advocate)

vs.

1. Shri S.P.Mehta  
General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. Shri Rakesh Chopra  
Divisional Railway Manager  
Northern Railway  
DRM Office  
New Delhi. .... Respondents

(By Shri H.K.Gangwani, Advocate with Shri S.P.Mehta,  
GM and Shri Vinod Sharma, DRM, alleged contemnors).

O R D E R (Oral)

By Justice V. Rajagopala Reddy:

Heard the counsel for the petitioner and the respondents. In pursuance of the charge issued the alleged contemnors are present in the Court and they plead not guilty to the charge. It is now stated by the learned counsel for the petitioner that the orders of the Tribunal have been complied with. We find nothing survives as far as this CP is concerned.

2. The learned counsel for the applicant however submits that his retiral benefits will have to be paid and the same shall be paid to him in

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accordance with the pay that is to be refixed. In this regard, we direct the respondents to consider any <sup>their</sup> representation has already been filed or to be made by the applicant and pass proper orders within a period of three months from the date of receipt of a copy of this order. The CP is closed. Notices issued to the respondents are discharged. No Costs.

(GOVINDAN S. TAMPI)  
MEMBER(A)

*On behalf of*  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/